

IN THE INCOME TAX APPELLATE TRIBUNAL
MUMBAI BENCH "A", MUMBAI
BEFORE SHRI BASKARAN B.R, ACCOUNTANT MEMBER &
SHRI PAVAN KUMAR GADALE, JUDICIAL MEMBER
ITA NO.916/MUM/2022 (A.Y.2015-16)

Advantage Oils Private Limited C-70, Hoshangabad Road Vidyanagar, Bhopal Madhya Pradesh - 462023	Deputy Commissioner of Income Tax 1(1) , Bhopal Madhya Pradesh - 462011
Appellant	Respondent

PAN: AAMCA 0464 H

Appellant by : Shri.Rushabh Mehta & MS Aparna Shivakumar.AR
Respondent by : Shri.Manoj Sinha.DR.
Date of hearing : 14/09/2022
Date of pronouncement : 16/09/2022

ORDER

PER PAVAN KUMAR GADALE, JM:

The Assessee has filed the appeal against the order of Commissioner of Income Tax (CIT(A))-53, Mumbai passed under Section 143(3) and 250 of the Income Tax Act 1961.

2. At the time of hearing, the Ld. AR submitted that the assessee is not pressing the grounds of appeal raised in this appeal and made

endorsement in the order sheet. Accordingly, the assessee appeal is treated as withdrawn and is dismissed.

3. In the result, the appeal filed by the assessee is dismissed.

Order pronounced in the open court on the 16th day of September, 2022.

Sd/-

(BASKARAN B.R)

ACCOUNTANT MEMBER

Mumbai, Dated 16/09/2022

M. Sonavane

Copy of the Order forwarded to :

1. The Appellant ,
2. The Respondent.
3. The CIT(A)-
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

Sd/-

(PAVAN KUMAR GADALE)

JUDICIAL MEMBER

BY ORDER,

//True Copy//

(Dy./Asstt.Registrar)ITAT, Mumbai